

In the Central Administrative Tribunal

Allahabad Bench, ALLAHABAD

Diary/ Application No. 1520/04 CH 395/04
of 200.....

ORDER SHEET (Contd.)

Date	Office Notes	Orders of the Tribunal
08.4.04	<p>An application filed under section 19 of the A.T.A.T, 1985 for redressal of grievance regarding penalty.</p> <p><u>Interim relief sought:</u> Yes.</p> <p>After scrutiny following defects are pointed out:</p> <ol style="list-style-type: none">1. U.C.I. is not represented through proper party.2. particular of applicant is incomplete.3. Verification is incomplete.4. petition is not in proper form. <p><u>Defects are removed.</u></p> <p>List for Admission/Orders on 20-4-2004.</p> <p>D.125 DR(J)</p>	<p>20.04.2004</p> <p>Hon'ble Mrs. Meera Chhibber, J.M. Hon'ble Mr. S. C. Chauhan, A.M.</p> <p>Shri S.P. Singh counsel for the applicant. Shri D.P. Singh brief holder of Shri K.P. Singh counsel for the respondents.</p> <p>Counsel for the applicant prays for withdrawing this O.A. as he wishes to file appropriate petition.</p> <p>In view of the statement made by counsel for the applicant this O.A. is dismissed as not pressed. No costs.</p> <p>shukla/-</p> <p> A.M.  J.M.</p>